

B

ITEM NO.27

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).315-316/2013
(From the judgement and order dated 28/08/2012 in CRLA No.1943/2010 and
CRLA No.2388/2010 of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT
LUCKNOW)

AKHILESH @ BARSATI ETC

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(With appln(s) for bail)

Date: 18/01/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s) Mr. S.N. Bhat,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Counsel for the petitioners has circulated a letter praying
for adjournment to file copies of evidence.
Adjourned for six weeks.

|(Neetu Khajuria)

| |(Suman Wadhwa)

|
|Sr.P.A.

| |Court Master

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